

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5331
ANSWERED ON:13.12.2010
AMENDMENT IN LAND ACQUISITION ACT
Sainuji Shri Kowase Marotrao

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there are no lands records available in several parts of the country and the cultivation activities are mostly undertaken by such persons who do not have any conveyance deed and such person do not claim for compensation when their land is acquired for setting of industries;
- (b) if so, whether the Government has any plan to amend the land ownership and tenancy pattern and land acquisition law;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a) Original Survey for cadastral mapping has not taken place in parts of many States/UTs like, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Andaman & Nicobar Islands, Tripura and Chhattisgarh etc. The land acquisition under the Land Acquisition Act, 1894 is carried out by the States, and the payment of compensation is also handled by them.
- (b) to (d) Land being a State subject as per the Constitution, amendment to the land ownership and tenancy laws is under the purview of the State Governments. However, amendment of the Land Acquisition Act, 1894 is under consideration of the Government. The details of the amendments will be known when the Land Acquisition (Amendment) Bill, 2010 is introduced in the Parliament.